



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jan/202526/16

DATED: 24/02/2026

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202526/16 dated 24/02/2026 of Norms Committee - I for the year 2025-26 was held on 24/02/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	RANDHEEP THAKUR, Joint DGFT	DGFT(HQ)
2	Ashwani Ojha, Deputy Director	DGFT(HQ)
3	Kamlesh Singh, Assistant Section Officer	DGFT(HQ)
4	Sk Bhatnagar, Technical Consultant	DGFT
5	Sushil Jain, Technical Consultant	Department for Promotion of Industry & Internal

		Trade,Ministry of Commerce & Industry
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Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed in NC-1 meeting dated 17/03/2023 as per comments of DPIIT dated 23.02.2026, as under: 1. Import item at Sl.No.2 shall be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as 520 Kgs as 1.083 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 2. Import item at Sl.No.3 shall be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as 2427.3 Kgs as 1.082 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 3. Import item at Sl.No.4 shall be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as 626 Kgs as 1.075 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 4. Quantity of import items at Sl.No.1 ,5 & 6 shall remain the same as ratified in NC-1 meeting No.NC/1/MEET/Feb/202223/23 dated 17.03.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/1/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that vide mail dt.18.07.25, the firm has requested for withdrawal of review application as redemption of Advance Authorization has already been done. Hence, the Committee decided to close the present review application showing it as “rejected”.

Case stands rejected.

Case No.	6 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	018005000675AM21
RA File Number	092404000390 AM21
Licence No and Date	0910069339/19/10/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.01.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 5288.40 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	8136 NOS	STAINLESS STEEL BARS) (CB 403- DIA 60, GTD 450- DIA 70 & 17-4PH - 140 RCS) QTY: 29696.40 KGS	175538.98 KGS INCLUSIVE OF 231.65%WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	018005000676AM21
RA File Number	092404000391 AM21
Licence No and Date	0910069340/19/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001180AM24
RA File Number	NA
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case of case at S.No.9. Hence, the Committee decided to close this case showing it as “rejected”. Case stands rejected.	

Case No.	10 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred.	

Case No.	11 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Jan/202526/16			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026			
HQ File Number	HQRNORM REVIW00005409AM25			
RA File Number	09AA04001485 AM22			
Licence No and Date	0911000725/26/04/2021			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the comments of the Consultant (SKB) dated 23.02.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 2684.10KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	389 NOS	(STAINLESS STEEL BARS) (GTD 450- 100RCS) QTY: 12448.00 KGS	7301.56 KGS INCLUSIVE OF 172.03%WASTAGEON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	13 / NC/1/MEET/Jan/202526/16			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026			
HQ File Number	HQRNORM REVIW00005410AM25			
RA File Number	09AA04001486 AM22			
Licence No and Date	0911000723/26/04/2021			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the comments of the Consultant (SKB) dated 23.02.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 1914.88 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	512 NOS	STAINLESS STEEL BARS (GTD 450-100RCS) QTY: 9984.00 KGS	5859.15 KGS INCLUSIVE OF 205.98% WASTAGEON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	14 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005406AM25
RA File Number	09AA04001710 AM22
Licence No and Date	0911000733/26/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of the Consultant (SKB) dated 23.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (PART NAME - BODY, VALVE- 63003153 & 63005062), (THE NET CONTENT OF THE IMPORT ITEM SHALL BE 91.00 KG., WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS	13 NOS	BODY, VALVE, - 63003153 & 63005062 (INCONEL CASTING) QTY: 221 KGS	199.29 KG INCLUSIVE OF 119% WASTAGE ON THE NET WEIGHT OF THE IMPORTED INCONAL CASTING IN THE EXPORT PRODUCT.

	AND INVOICES)			
NOTE: THE GRADE OF IMPORTED BODY VALVE OF INCONEL ALLOY SHOULD BE MATCHED WITH THE GRADE OF INCONEL ALLOY OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	15 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005407AM25
RA File Number	09AA04001484 AM22
Licence No and Date	0911000727/26/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 707.52 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	402 NOS	(STAINLESS STEEL BARS) (GTD 450-150 RCS) QTY: 3939.60 KGS	2386.90 KG INCLUSIVE OF 237.36% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005408AM25
RA File Number	09AA04001483 AM22
Licence No and Date	0911000726/26/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 2978.60 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	5620 NOS	STAINLESS STEEL BARS(CB 403- DIA 60) QTY: 20232.00KGS	11918.57KGS INCLUSIVE OF 300.34% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005405AM25
RA File Number	09AA04002764 AM22
Licence No and Date	0911000844/17/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 23.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (PART NAME - BODY, VALVE- 63001264) ,(NET CONTENT OF IMPORT ITEM SHALL BE 1400.00 KG. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	500 NOS	BODY, VALVE, 63001264 (NICKEL CASTING) QTY: 3125.00 KGS	2817.36 KGS INCLUSIVE OF 101.24% WASTAGE ON THE NET WEIGHT OF THE IMPORTED NICKEL CASTINGS IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED BODY VALVES OF NICKEL ALLOYCASTING SHOULD BE

MATCHED WITH THE GRADE OF NICKEL ALLOY OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005404AM25
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT-, (PART NAME - 2205969 & 82010243: FUEL RETURN VALVES), (NET CONTENT OF IMPORT ITEM SHALL BE 218.70 K.G. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	162 NOS	ALUMINIUM ALLOY SAND & INVESTMENT CASTING, - A357, AMS 4219, AMS4215 (PART NAME: 2205965, 82010243 QTY: 380.70 KGS	276.35 KGS INCLUSIVE OF 26.36% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM ALLOY CASTING IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED BODY VALVES OF ALUMINIUM ALLOY CASTING SHOULD BE MATCHED WITH THE GRADE OF ALUMINIUM ALLOY OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005403AM25
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (PART NAME MANIFOLD OIL INLET /OUTLET - 2372641), (THE NET CONTENT OF THE IMPORT ITEM SHALL BE 100.00 K.G., WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	200 NOS	A357.0 ALUMINIUM ALLOY, AMS4219 CASTING, -T61 2372641 QTY: 240.00 KGS	150.00 KGS INCLUSIVE OF 50% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM ALLOY CASTING IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED BODY VALVES OF ALUMINIUM ALLOY CASTING SHOULD BE MATCHED WITH THE GRADE OF ALUMINIUM ALLOY OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005402AM25
RA File Number	09AA04003223 AM22
Licence No and Date	0911000958/28/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY &WASTAGE TO BE ALLOWED
1	BASE (BB1K0002B) (NET CONTENT OF IMPORT ITEM SHALL BE 109.71 KG. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	69 NOS	ALUMINIUM ALLOY, 7050- T7451 PLATE QTY: 1007. 40 KGS	897.07KGS INCLUSIVE OF 637.46%WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM ALLOY PLATE IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED ALUMINIUM ALLOY PLATE SHOULD BE MATCHED WITH THE GRADE OF ALUMINIUM ALLOY OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00007265AM23
RA File Number	08AA04007720 AM22
Licence No and Date	0811001783/21/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. It is observed that description of export products is not mentioned in the application. Export mentioned in the CE certificate is Molsieve Valve Skid (HS code 84196000 applicable to Machinery for liquifying air and other gases), but Skid may not be treated as a machinery. Further, the CE certificate is under Para 4.07A applicable to Self-Ratification Scheme, which does not require ratification by NC.

2. Therefore, the following are required:-

- a. Clarification on (i) the export product, its classification, technical write-up with end use and (ii) applicable Para of FTP under which application has been made.
- b. Copy of export order.
- c. Detail technical note on manufacturing process including the relevant flow sheet.
- d. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- e. Weight of each Export Product.
- f. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- g. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- h. Dimensional drawings (legible copy) at each stage of manufacturing process in support of wastage claimed for each export product.
- i. Copies of GST invoices in respect of waste disposal for each imported item.

Case stands deferred

Case No.	22 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1435.60 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	1940 NOS	STAINLESS STEEL BARS (GRADE 10705 SIZE: 55X117, 56X104, 46X99, 52X68, 48X116, 48X72, MM) QTY: 16781.00 kgs	9991.06 KG INCLUSIVE OF 595.95% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005401AM25
RA File Number	09AA04006772 AM22
Licence No and Date	0911001134/05/07/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED.	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 1920.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1600 NOS	STAINLESS STEEL FLAT BARS (GRADE: B50A947A4 -52X72, 62X128MM) QTY: 10720.00 KGS	6320.06 KG INCLUSIVE OF 229.17% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005400AM25
RA File Number	09AA04006761 AM22
Licence No and Date	0911001135/05/07/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of the Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE PARTS / BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 5118.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	3412 NOS	STAINLESS STEEL BARS (X5CrNiMocuNb 14-5 - 85MM, M-152 -120 MM RCS, X12CRNIMOV12-2 - 140X140) QTY: 23884.00 KGS	14228.04 KG INCLUSIVE OF 178% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00134046AM22
RA File Number	31AA04020071 AM22
Licence No and Date	3111000446/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred	

Case No.	26 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00133864AM22
RA File Number	30AA04003554 AM22
Licence No and Date	3011000861/08/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. The firm proposes to import Tungsten Carbide Shank, Tungsten Carbide Pin along with consumables such as Diamond Grinding Wheel, Marking Solution, Ultrasonic Solution to manufacture Tools for Drilling (PCB drill made from composite blank of Tungsten Carbide). Manufacturing activity in the proposal is not clear.
- ii. Therefore, the following are required for further examination of the request:
 - a. Details of manufacturing operations involved and the use of each of the import item in the export product.
 - b. Stage-wise wastage supported by dimensional drawings and weight.
 - c. Catalogue and labeled diagram of the product along with write-up.

Case stands deferred

Case No.	27 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MENON BEARINGS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00135493AM22
RA File Number	03AA04029067 AM22
Licence No and Date	0311005250/09/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	PJB PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00152616AM22

RA File Number	07AA04011880 AM22
Licence No and Date	0711001629/02/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. THERE ARE 32 ITEMS TO BE IMPORTED AGAINST EXPORT OF 64968 NOS ACOUSTIC GUITAR, F310 NT//EX & F310 TBS//EX (ACOUSTIC GUITAR). HOWEVER, APPENDIX 4E INDICATES ONLY 12 NOS ITEMS. SUBMIT REVISED APPENDIX 4E AND SUBMIT INFORMATION ACCORDING TO THE APPENDIX 4E FORMAT. 2.WHAT IS THE MEANING OF 19.49 PCS OF IMPORTED HARDENER AA SETTER? IS IT IN NUMBERS? HOW MUCH QUANTITY WILL BE REQUIRED IN EACH EXPORT PRODUCT, AND HOW MUCH WASTAGE TO BE CLAIMED AGAINST EACH EXPORT PRODUCT? SIMILARLY CLARIFY THE BASIS OF QUANTITY WORKED OUT OF THE OTHER IMPORTED ITEMS. SUBMIT AN EXCEL SHEET, WHICH CLEARLY INDICATE THE REQUIREMENT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT AND THE WASTAGE TO BE CLAIMED. Case stands deferred	

Case No.	30 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 24.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM IMPORT & QUANTITY APPLIED	OF WASTAGE TO BE ALLOWED
1	CURTAIN RODS MADE OF SS PIPES WITH DIFFERENT TYPES OF ATTACHMENTS	536250.00 KGS	SS PIPES DIA 9 MM TO 34 MM THICKNESS 0.3MM TO 1MM QTY: 550000.00 KGS	WASTAGE @1.5% ON THE NET WEIGHT OF SS PIPES DIA 9 MM TO 34 MM THICKNESS 0.3MM TO 1MM OF THE EXPORT PRODUCTS.

NOTE:

1. THE DIAMETER AND THICKNESS OF VARIOUS SIZES OF IMPORTED SS PIPES SHOULD BE MATCHED WITH THE DIAMETER AND THICKNESS OF THE EXPORT OF CURTAIN RODS.
2. THE WEIGHT OF THE IMPORTED SS PIPES OF VARIOUS SIZES SHOULD BE MATCHED WITH THE WEIGHT OF THE CURTAIN RODS OF VARIOUS SIZES AFTER CONSIDERING WASTAGE @1.5% ON NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005399AM25
RA File Number	09AA04018564 AM22

Licence No and Date	0911002005/06/12/2021			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the comments of Consultant (SKB) dated 23.02.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 2816.00KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	88 NOS	STAINLESS STEEL BARS (17-4PH -140 MM RCS) QTY: 7304.00 KGS	4632.32 KG INCLUSIVE OF 64.5% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.				
RA concerned may take suitable consequential action accordingly.				

Case No.	32 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005398AM25
RA File Number	09AX04000033 AM22
Licence No and Date	0911002081/15/12/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 4615.05KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	2797 NOS	STAINLESS STEEL BARS (X4 CrNiCuMo14-5, X12 CRNIMOV12-2 SIZE: 140X140 MM) QTY: 29368.50 KGS	17677.03 KG INCLUSIVE OF 283.03% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005397AM25
RA File Number	09AX04000240 AM22
Licence No and Date	0911002604/03/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005396AM25
RA File Number	09AX04000359 AM22
Licence No and Date	0911002748/24/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES(NET CONTENT OF IMPORT ITEM SHALL BE 5972.85KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	9189 NOS	STAINLESS STEEL BARS (CB 403- 60 MM & CB 403- 85 MM) QTY: 31058.82 KGS	18653.80 KG INCLUSIVE OF 212.31% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00004357AM25
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: AS PER THE APPLICATION'S SUMMARY, THE ITEM OF IMPORT IS SEAMLESS PIPES AGAINST THE EXPORT ITEMS. HOWEVER, APPENDIX 4E ATTACHED TO BO PORTAL, INDICATES THE IMPORT OF PIPES AND INDIGENOUS COMPONENTS FOR EXPORT ITEMS. ALL THE ITEMS OF IMPORT ARE ON A NET-TO-NET BASIS. SINCE ALL THE IMPORTED/INDIGENOUS ITEMS ARE ON A NET-TO-NET BASIS, THEN WHAT KIND OF MANUFACTURING ACTIVITY IS INVOLVED? GIVE IN DETAIL. Case stands deferred	

Case No.	36 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005390AM25

RA File Number	09AX04001167 AM23			
Licence No and Date	0911004852/20/04/2023			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the comments of Consultant (SKB) dated 23.02.2026, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 35.10 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	39 NOS	STAINLESS STEEL BARS, GRADE: 10705BA, SIZE: 59X177, MM QTY: 1021.80 KGS	625.17 KGS INCLUSIVE OF 1681.11% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 474.76 KGS, WHICH SHOULD BE REFLECT IN THE SHIPPING BILLS AND INVOICES)	572 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 42X167, 36X283, 29X245, 59X177, 40X154 MM QTY: 5519.80 KGS	3351.90 KGS INCLUSIVE OF 606.02% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 887.60 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1268 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73 MM QTY: 11792.40 KGS	7189.56 KGS INCLUSIVE OF 710% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005387AM25
RA File Number	09AX04001168 AM23
Licence No and Date	0911004856/21/04/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (HOUSING MOUNT - 70720602-113)(NET CONTENT OF IMPORT ITEM SHALL BE 688.00 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	86 NOS	STAINLESS STEEL CASTING MOUNT HOUSING, P/NO. 70720602-113 QTY: 1075.00 KGS	780.88 KG INCLUSIVE OF 13.50% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL CASTINGS IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL CASTINGS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005388AM25
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 1229.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1756 NOS	STAINLESS STEEL BARS, GRADE: 10705BA-ST SIZE: 33X52, 47X75, 55X90, 66X94 MM QTY: 9833.60 KGS	5900.16 KGS INCLUSIVE OF 380% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 248.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	496 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 33X52, 40X62, MM QTY: 2058.40 KGS	1240.00 KGS INCLUSIVE OF 400% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	TURBINE BLADES, (NET	1166 NOS	STAINLESS STEEL	2635.14

	CONTENT OF IMPORT ITEM SHALL BE 536.36 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES).		BARS, GRADE: KGS 10705MBU, SIZE: 391.30% WASTAGE 33X52, 40X62, MM. ON THE NET QTY: 4314.2 KGS WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
4	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 516.32 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	922 NOS	STAINLESS STEEL 2498.62 BARS, GRADE: KGS MTB10AAM, SIZE: 383.93% WASTAGE 43X62, 43X71, 36X58, ON THE NET MM WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT QTY: 4149.00 KGS

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005389AM25
RA File Number	09AX04001178 AM23
Licence No and Date	0911004854/21/04/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the comments of Consultant (SKB) dated 23.02.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	OIL AND GAS DRILLING EQUIPMENT, (NET CONTENT OF IMPORT ITEM SHALL BE 280.00 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	10 NOS	TITANIUM ROUND BAR, (GRADE: 6Al-6V-2Sn, SIZE: 65X1155, 66X1771, 86X1810, 86X2170, 103X1700 MM) QTY: 430.00KGS	398.16KGS INCLUSIVE OF 42.20% WASTAGE ON THE NET WEIGHT OF THE IMPORTED TITANIUM BAR IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED TITANIUM ROUND BARS SHOULD BE MATCHED WITH THE GRADE OF TITANIUM BARS USED FOR THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001040AM24
RA File Number	09AX04000151 AM24
Licence No and Date	0911005094/23/05/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
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1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 600.60 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	273 NOS	STAINLESS STEEL BARS, GRADE: 10705BA, SIZE: 86X146, 73X118, 59X177, 60X198 MM QTY: 7938.84KGS	4755.67 KGS INCLUSIVE OF 691.82% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 461.58 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	471 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 42X167, 40X154, 42X281, 36X283, 33X265, 29X245 MM QTY: 4191.90 KGS	2524.56 KGS INCLUSIVE OF 446.94% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 795.06 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1262 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, 29X115, MM QTY: 9465.00 KGS	5633.75KGS INCLUSIVE OF 611.11% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred

Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001049AM24
RA File Number	05AX04000432 AM24
Licence No and Date	0511018943/23/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred.	

Case No.	43 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	SENIOR FLEXONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001106AM24
RA File Number	05AX04000533 AM24
Licence No and Date	0511018994/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 23.02.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	AUTOMOTIVE FLEXIBLE EXHAUST CONNECTOR (CORRUGATED) MADE OF STAINLESS STEEL, (NET CONTENT OF IMPORTED ITEM S. NO.1 QTY. 6905 KGS AND S. NO.2 QTY. 6905 KGS USED IN EXPORT)	40230 NOS (13810.00 KGS)	(1) STAINLESS STEEL STRIP, 169.6 X 0.20 MM AISI 316TI DIN 1.4571 (1BE0200169P) QTY: 7000.00 KGS	6974.05 KGS INCLUSIVE OF 1.0% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL STRIPS 169.6 X 0.20 MM IN THE EXPORT PRODUCT.
			(2) STAINLESS STEEL STRIP, 173.6 X 0.20 MM AISI 316TI DIN 1.4571 (1BE0200173P) QTY: 7000.00 KGS	6974.05 KGS INCLUSIVE OF 1.0% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL STRIPS 173.6 X 0.20 MM IN THE EXPORT PRODUCT.

NOTE: THE THICKNESS OF THE IMPORTED STAINLESS-STEEL STRIPS SHOULD MATCH WITH THE THICKNESS OF THE STAINLESS-STEEL STRIPS OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001117AM24
RA File Number	05AX04000426 AM24
Licence No and Date	0511018998/25/05/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 19.02.2026, as under:

1. Net weight of export items at SI.No.1 & 2 may be specified as 590 MT & 678 MT respectively.
2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 33,700 Kgs as 1.05 Kgs./Kg. content in the export item at SI.No.1 as claimed by the firm.
3. Quantity of import item at SI.No.2 may be allowed as 334718 Kg.(16 Nos.) on net to net basis in the export item at SI.No.1.
4. Import item at SI.No. 3 may be omitted as not imported by the firm.
5. Quantity of import item at SI.No.4 may be allowed as 271 Kg on net to net basis in the export item at SI.No.1.
6. Quantity of import items at SI.No.5, 7, 8 & 9 (Welding Consumables)may be allowed as 8900 Kgs, 6500 Kgs., 6500 Kgs. & 800 Kgs. respectively on net to net for export item at SI.No.1.
7. Import item at SI.No. 6 may be omitted .
8. Quantity of import item at SI.No.10 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 128464 Kgs as 1.047 Kgs./Kg. content in the export item as claimed by the firm.
9. Import item at SI.No.11 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 334468 Kgs as 1.05 Kgs./Kg. content in the export item at SI.No.2 as claimed by the firm.
10. Import item at SI.No.12 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 24,425 Kgs. as 1.05 Kgs./Kg. content in the export item at SI.No.2 as claimed by the firm.
11. Quantity of import item at SI.No.13 may be allowed as 61 Kg on net to net basis in the export item at SI.No.2.
12. Import items at SI.No. 14 & 15 may be omitted .
13. Quantity of import items at SI.No.16, 17 & 18 (Welding Consumables) may be allowed as 7120 Kgs, 5600 Kgs & 720 Kgs. respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001118AM24
RA File Number	05AX04000531 AM24
Licence No and	0511018999/25/05/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.02.2026, as under: 1. Net Weight of export items at Sl. No 1, 3, 4 & 5 may be specified as 842 MT, 212 MT , 58 MT & 318.3 MT respectively. 2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 1.04 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 3. Import items at Sl.No. 2 to 5 may be omitted as not imported by the firm. 4. Quantity of import item at Sl.No.6 may be allowed as 2 No.(17514 Kgs.) on net to net basis in the export item at Sl.No.5 as claimed by the firm. 5. Quantity of import item at Sl.No.7 may be allowed as 2 No.(37460 Kgs.) on net to net basis in the export item at Sl.No.1 as claimed by the firm. 6. Quantity of import item at Sl.No.8 may be allowed as 2145 Kgs. on net to net basis in the export item at Sl.No.1 as claimed by the firm. 7. Import items at Sl.No. 9 to 22 may be omitted as not imported by the firm. 8. Import item at Sl.No.23 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 1455 Kgs as 1.02 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 9. Import item at Sl.No.24 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 2779 Kgs as 1.02 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 10. Import item at Sl.No.25 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 109290 Kgs as 1.035 Kgs/Kg content in the export item at Sl.No.1 as claimed by the firm. 11. Import item at Sl.No.26 may be allowed as 6422 Kgs. on net to net basis in the export item at Sl.No.1 as claimed by the firm. 12. Import item at Sl.No.27 may be allowed as 15 Nos.(12 Kgs) on net to net basis in the export item at Sl.No.1 . 13. Import item at Sl.No.28 may be allowed as 26 Nos.(12 Kgs.) on net to net basis in the export item at Sl.No.1 . 14. Import item at Sl.No.29 may be allowed as 9 Sets(6 Kgs.) on net to net basis in the export item at Sl.No.1 . 15. Import item at Sl.No.30 may be allowed as 55 Sets(36 Kgs.) on net to net basis in the export item at Sl.No.1 . 16. Import items at Sl.No. 31 to 34 may be omitted as not imported by the firm. 17. Quantity of import items at Sl.No.35 to 38 (Welding Consumables) may be allowed as 5,080 Kgs., 6,650 Kgs., 10,500 Kgs., & 355 Kgs. respectively . 18. Import items at Sl.No. 39 to 41 may be omitted . 19. Quantity of import item at Sl.No. 42 may be allowed as 6 No.(29105 Kgs.) on net to net basis in the export item at Sl.No.3 as claimed by the firm. 20. Import items at Sl.No. 43 to 47 may be omitted as not imported by the firm. 21. Import item at Sl.No.48 shall be of relevant grade and thickness as contained/utilized in the export	

item at SI.No.3 and its quantity may be allowed as 10,232 Kgs as 1.0365 Kgs/Kg content in the export item at SI.No.3 as claimed by the firm.

22. Import items at SI.No. 49 to 52 may be omitted as not imported by the firm.
23. Import item at SI.No.53 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 28420 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.3 .
24. Import items at SI.No. 54 to 60 may be omitted as not imported by the firm.
25. Quantity of import item at SI.No.61 may be allowed as 35343 Kgs. as 1.05 Kgs/Kg content in the export item at SI.No.3.
26. Import items at SI.No. 62 & 63 may be omitted as not imported by the firm.
27. Quantity of import item at SI.No.64 may be allowed as 342 Kgs.
28. Import items at SI.No. 65 , 67 & 68 may be omitted.
29. Quantity of import item at SI.No.66 may be allowed as applied for i.e 2068 Kgs.
30. Quantity of import item at SI.No. 69 allowed as 1 Set(7030 Kgs.)on net to net basis in the export item at SI.No.3 .
31. Import item at SI.No. 70 may be omitted as not imported by the firm.
32. Quantity of import item at SI.No.71 may be allowed as 3 Nos. on net to net basis. However, the weight of this item may be allowed as 8170 Kgs. as 1.02 Kgs/Kg content in the export item at SI.No.4 as claimed by the firm
33. Import items at SI.No. 72 to 92 may be omitted .
34. Quantity of import item at SI.No.93 may be allowed as 6 No.(45813 Kgs.) on net to net basis in the export item at SI.No.5 .
35. Import item at SI.No.94 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.5 and its quantity may be allowed as 2335 Kgs as 1.043 Kgs/Kg content in the export item at SI.No.5 as claimed by the firm.
36. Import item at SI.No.95 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.5 and its quantity may be allowed as 160438 Kgs as 1.05 Kgs/Kg content in the export item at SI.No.5 as claimed by the firm.
37. Import item at SI.No.96 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.5 and its quantity may be allowed as 77867 Kgs as 1.015 Kgs/Kg content in the export item at SI.No.5 as claimed by the firm.
38. Import items at SI.No. 97 to 103 may be omitted as not imported by the firm.
39. Quantity of import items at SI.No.104 & 105 may be allowed as applied for i.e. 440 Ltrs., & 145 Ltrs. respectively .
40. Import items at SI.No. 106 to 111 may be omitted.

RA concerned may take suitable consequential action accordingly.

Case No.	46 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001092AM24
RA File Number	05AX04000400 AM24
Licence No and Date	0511018980/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001144AM24
RA File Number	04AX04000129 AM24
Licence No and Date	0411005475/26/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001145AM24
RA File Number	04AX04000132 AM24
Licence No and Date	0411005476/26/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001184AM24
RA File Number	05AX04000559 AM24
Licence No and Date	0511019098/30/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001449AM24
RA File Number	03AX04001091 AM24
Licence No and Date	0311024415/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005386AM25
RA File Number	09AX04000273 AM24
Licence No and Date	0911005290/28/06/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the comments of Consultant (SKB) dated 23.02.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 2.72 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	272 NOS	STEEL BAR, GRADE: 303. QTY: 13.60 KGS	12.10 KGS INCLUSIVE OF 344.85% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 13,085.22 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	218087 NOS	STEEL BAR, GRADE: 304. QTY: 41436.53 KGS	37843.35 KGS INCLUSIVE OF 189.21% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 1,392.58 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	4802 NOS	STEEL BAR, GRADE: 316. QTY: 4321.80 KGS	4020.80KGS INCLUSIVE OF 188.73% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
4	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 618.10 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	6181 NOS	STEEL BAR, GRADE: 321. QTY: 1359.82 KGS	1292.82 KGS INCLUSIVE OF 109.16% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
5	PRECISION COMPONENTS	1100 NOS	STEEL BAR.	62.70 KGS INCLUSIVE

	FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 33.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)		GRADE: 347 QTY: 66.00 KGS	OF 90% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
6	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 302.72 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	13760 NOS	STEEL BAR, GRADE 440 QTY: 1376.00 KGS	1258.53 KGS INCLUSIVE OF 315.74% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
7	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 2,730.94 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	151719 NOS	STEEL BAR, GRADE: 4130 QTY: 5613.00 KGS	5247.77 KGS INCLUSIVE OF 92.16% WASTAGE ON THE NET WEIGHT OF THE IMPORTED LOW ALLOY STEEL IN THE EXPORT PRODUCT
8	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 225.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	25000 NOS	STEEL BAR, GRADE: (1213),(12L14),(1215) QTY: 500.00 KGS	465.14 KGS INCLUSIVE OF 106.73% WASTAGE ON THE NET WEIGHT OF THE IMPORTED CARBON STEEL IN THE EXPORT PRODUCT
9	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 387.86 KGS, WHICH SHOULD BE REFLECTED IN THE	1763 NOS	STEEL BAR, GRADE: 15-5 PH QTY: 1586.70 KGS	1434.75 KGS INCLUSIVE OF 269.91% WASTAGE ON THE NET WEIGHT OF THE IMPORT OF CARBONSTEEL IN THE

	SHIPPING BILLS AND INVOICES)			EXPORT PRODUCT
10	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 2,708.12 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	16314 NOS	STEEL BAR, GRADE: 17-4 PH QTY:61993.20 KGS	54854.72 KGS INCLUSIVE OF 2025.56% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
11	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 175.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	5000 NOS	STEEL BAR, GRADE: ASTM-A-108 QTY: 350.00 KGS	331.40 KGS INCLUSIVE OF 89.37% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS/ALLOY STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS & ALLOY STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005385AM25
RA File Number	09AX04000275 AM24
Licence No and Date	0911005291/28/06/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 23.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 30.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	500 NOS	ALUMINIUM BAR GRADE: 2014-T6/T651 QTY: 65.00 KGS	61.00 KGS INCLUSIVE OF 103.30% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM BAR IN THE EXPORT PRODUCT
2	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 965.40 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	643600 NOS	ALUMINIUM BAR GRADE: 2024-T4 QTY: 1930.80 KGS	1802.40 KGS INCLUSIVE OF 86.70% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM BAR IN THE EXPORT PRODUCT
3	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 3,656.09 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	71688 NOS	ALUMINIUM BAR GRADE: 2024-T6/T851 QTY: 7168.80 KGS	6738.54 KGS INCLUSIVE OF 84.31% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM BAR IN THE EXPORT PRODUCT
4	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT	37282 NOS	ALUMINIUM BAR GRADE: 6061	2497.90 KGS INCLUSIVE OF 644.44% WASTAGE ON THE NET

	ITEM SHALL BE 335.54 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)		QTY: 2982.56 KGS	WEIGHT OF THE IMPORTED ALUMINIUM BAR IN THE EXPORT PRODUCT
5	PRECISION COMPONENTS FOR AIRCRAFT, (NET CONTENT OF IMPORT ITEM SHALL BE 2,003.25 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	125203 NOS	ALUMINIUM BAR GRADE: 7075-T73 QTY: 5008.12 KGS	4632.51 KGS INCLUSIVE OF 131.25% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM BAR IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED ALUMINIUM BARS SHOULD BE MATCHED WITH THE GRADE OF ALUMINIUM BARS USED FOR THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005384AM25
RA File Number	09AX04000274 AM24
Licence No and Date	0911005293/28/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 23.02.2026 , as under:	

SL NO	DESCRIPTION OF THE ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED.
1	PRECISION COMPONENTS FOR AIRCRAFT (ELBOW, NIPPLE FLARLESS (NET CONTENT OF IMPORT ITEM SHALL BE 642.32 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	8029 NOS	TITANIUM BAR, GRADE: TI- 6AL-4V QTY: 2488.99 KGS	2325.13 KGS INCLUSIVE OF 261.99% WASTAGE ON THE NET WEIGHT OF THE IMPORTED TITANIUM BAR IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED TITANIUM BARS SHOULD BE MATCHED WITH THE GRADE OF TITANIUM BARS USED FOR THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	54 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005383AM25
RA File Number	09AX04000339 AM24
Licence No and Date	0911005384/13/07/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
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1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 3,375.54 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	2538 NOS	STAINLESS STEEL BARS, GRADE: 10705BA-ST SIZE:33X49, 33X52, 46X74, 52X89, 60X95, 54X73, 46X74, 39X59, 75X96, MM QTY: 22588.00 KGS	13500.47KGS INCLUSIVE OF 299.95% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 394.40 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1160 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 33X52, 40X62, MM QTY: 3201.60 KGS	1922.93KGS INCLUSIVE OF 387.56% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
3	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 412.50 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	750 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 33X52, 40X68, MM QTY: 3450.00 KGS	2073.72KGS INCLUSIVE OF 402.72% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
4	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 644.10 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	678 NOS	STAINLESS STEEL BARS, GRADE: MTB10AAM, SIZE: 43X62, 33X52, 71X118, 69X103, 58X84, 46X85, MM QTY: 4542.60 KGS	2718.49 KGS INCLUSIVE OF 322.06% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005382AM25
RA File Number	09AX04000350 AM24
Licence No and Date	0911005433/18/07/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 26.02.2026, as under:

Sl No	Item of Export	Quantity	Item of Import& quantity applied	Quantity & wastage to be allowed
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 458.64 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	182 NOS	STAINLESS STEEL BARS, GRADE: 10705BA, SIZE: 86X146, 73X125, MM. QTY: 5460.00 KGS	3262.90 KGS INCLUSIVE OF 611.43% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 200.85 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	309 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 40X154, 42X281, 36X283, 33X265, 29X245, MM QTY: 2564.70 KGS	1535.72 KGS INCLUSIVE OF 664.61% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 296.66 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	326 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 29X115, 67X146, 41X89 MM. QTY: 3618.60 KGS	2163.60 KGS INCLUSIVE OF 629.32% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	56 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005381AM25
RA File Number	09AX04000422 AM24
Licence No and Date	0911005597/08/08/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of the Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 111.60 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	186 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 36X283, MM QTY: 1488.00 KGS	892.02KGS INCLUSIVE OF 699.30% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1284.80 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND	1460NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 48X87, 74X123, 58X122, 41X89, 48X111, 48X200, 42X167, 40X154, 49X73, MM	8714.67KGS INCLUSIVE OF 578.29% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

	INVOICES)		QTY: 14600.00 KGS	
NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	57 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005380AM25
RA File Number	09AX04000449 AM24
Licence No and Date	0911005691/28/08/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 26.02.2026, as under:

Sl No	Item of Export	Quantity	Item of Import& quantity applied	Quantity& wastage to be allowed.
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 5,491.20 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	4576 NOS	STAINLESS STEEL BARS, GRADE: 10705BA-ST SIZE: 33X52, 47X75, 55X90, 77X106, 33X49, 46X74, 52X89, 60X95, 54X73, 39X59, 75X96, MM	22299.21 KGS INCLUSIVE OF 306.09% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

			QTY: 37294.40 KGS	
2	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 528.36 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1554 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 33X52, 40X62, MM QTY: 4662.00 KGS	2806.38 KGS INCLUSIVE OF 431.15% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
3	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 1,009.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	2018 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 39X63, 40X62, 40X68, 33X49, 40X61, MM QTY: 9081.00 KGS	5469.59 KGS INCLUSIVE OF 442.08% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
4	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 1152.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1600 NOS	STAINLESS STEEL BARS, GRADE: MTB10AAM, SIZE: 43X62, 40X68, 36X58, 39X63, 43X71, 33X49, 68X111, 61X98, 53X82, 46X72, MM QTY: 8640.00 KGS	5179.05 KGS INCLUSIVE OF 349.57% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026			
HQ File Number	HQRNORM REVIW00005379AM25			
RA File Number	09AX04000521 AM24			
Licence No and Date	0911005779/07/09/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 26.02.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGETO BE ALLOWED
1	TURBINE BLADES, NET CONTENT OF IMPORT ITEM SHALL BE 1424.10 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	606 NOS	STAINLESS STEEL BARS, GRADE: 10705BA, SIZE: 73X118, 68X119, 64X107, 59X109, MM QTY: 11847.30 KGS	7120.50 KGS INCLUSIVE OF 400% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES, NET CONTENT OF IMPORT ITEM SHALL BE 936.24 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	996 NOS	STAINLESS STEEL BARS, GRADE: 10705BA-ST, SIZE: 33X49, 46X74, 55X90, 52X89, 60X95, MM QTY: 7270.80 KGS	4364.28KGS INCLUSIVE OF 366.15% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	TURBINE BLADES, NET CONTENT OF IMPORT ITEM SHALL BE 382.80 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	1160 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 36X283, 40X62, MM QTY: 3190.00 KGS	2169.71 KGS INCLUSIVE OF 466.80% WASTAGEON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
4	TURBINE BLADES, NET CONTENT OF IMPORT ITEM SHALL BE 2953.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	3210 NOS	STAINLESS STEEL BARS, GRADE, GRADE: 10705MBU, SIZE: 56X104, 46X105, 43X109, 41X78, 58X122, 48X111, 45X100, 41X89, 65X113, 56X106, 36X116, 33X52, 40X62, 40X61, MM	14660.87 KGS INCLUSIVE OF 396.44% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

			QTY: 24396.00 KGS	
5	TURBINE BLADES, NET CONTENT OF IMPORT ITEM SHALL BE 644.10 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	678 NOS	STAINLESS STEEL BARS, GRADE: MTB10AAM, SIZE: 40X68, 33X52, 68X111, 61X110, 53X82, 46X72, 43X62, MM QTY: 4203.60 KGS	2511.09 KGS INCLUSIVE OF 289.86% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005377AM25
RA File Number	09AX04000562 AM24
Licence No and Date	0911005913/09/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, Grade: 10705BA (NET	144 NOS	STAINLESS STEEL BARS,	2900.68 KGS INCLUSIVE OF 575.96% WASTAGE

	CONTENT OF IMPORT ITEM SHALL BE 429.12 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)		GRADE: 10705BA, SIZE: 86X146, 118X175 MM QTY: 4860.00 KGS	ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES, Grade: 10705BU (NET CONTENT OF IMPORT ITEM SHALL BE 631.39 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	613 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 42X167, 40X154, 42X281, 36X283, 33X265, 29X245, 48X181, MM QTY: 6957.55KGS	4149.37 KGS INCLUSIVE OF 557.18% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	TURBINE BLADES Grade: 10705MBU (NET CONTENT OF IMPORT ITEM SHALL BE 1261.60 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1328 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 29X115, 74X123, 65X113, 67X123, 48X97, 67X146, 56X106, 61X106, 41X89, 48X111, MM QTY: 14873.60 KGS	8885.70 KGS INCLUSIVE OF 604.32% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005378AM25
RA File Number	09AX04000561 AM24
Licence No and Date	0911005912/09/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 2196.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1830 NOS	STAINLESS STEEL BARS, GRADE: 17-4PH - 140 RCS QTY: 10065.00 KGS	5982.56 KGS INCLUSIVE OF 172.43% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 8424.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	6480 NOS	STAINLESS STEEL BARS, GRADE: (ST T17 / 13W- 120X60, 100X48, 72X38, 78X42, 90X42, 78X40, 86X48, 146X80) QTY: 31233.60 KGS	18619.57 KGS INCLUSIVE OF 121.03% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005376AM25
RA File Number	09AX04000612 AM24
Licence No and Date	0911005977/13/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM ALUMINIUM PLATE GRADE: 2124), NET CONTENT OF IMPORT ITEM SHALL BE 657.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	1240 NOS	ALUMINIUM PLATE, GRADE: 2124. QTY: 6448.00 KGS	5701.60 KGS INCLUSIVE OF 767.56% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM PLATE IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED ALUMINIUM PLATE SHOULD BE MATCHED WITH THE GRADE OF THE ALUMINIUM PLATE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005373AM25
RA File Number	09AX04000639 AM24
Licence No and Date	0911006028/18/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit quantity and finish weight of each aircraft component to be manufactured from imported aluminium castings and bars. 2. Coloured drawing of the Precision Components, which indicates the weight of raw material and the finished product. 3. Size and shape of the Aluminium Casting and Aluminium Bars. 4. Test Mill Certificate of the grade and chemical composition of the imported Aluminium castings and Aluminium Bars. 5. Starting from the specification of the export product, basic calculation as to how the raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing, with complete justification, which documentary evidence/drawings, etc should support. Case stands deferred.	

Case No.	63 / NC/1/MEET/Jan/202526/16			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026			
HQ File Number	HQRNORM REVIW00005374AM25			
RA File Number	09AX04000640 AM24			
Licence No and Date	0911006026/18/10/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 26.02.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT &	QUANTITY & WASTAGE

			QUANTITY APPLIED	TO BE ALLOWED
1.	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 11,176.80 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	27942 NOS	STAINLESS STEEL BARS, GRADE: CB-403- 60 MM QTY: 62869.50 KGS	37442.28KGS INCLUSIVE OF 235% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2.	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 4,450.95 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	5495 NOS	STAINLESS STEEL BARS, GRADE: CB-403- 85 MM, QTY: 19782.00 KGS	11759.41KGS INCLUSIVE OF 164.20% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3.	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 5,802.36 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	1603 NOS	STAINLESS STEEL BARS, GRADE: GTD-450 -100MM RCS QTY: 24365.60 KGS	14489.65KGS INCLUSIVE OF 149.72% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
4.	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 1,032.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	600 NOS	STAINLESS STEEL BARS, GRADE: GTD-450 -150MM RCS. QTY: 4800.00 KGS	2853.07 KGS INCLUSIVE OF 176.46% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
5.	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 6,439.48 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	8702 NOS	STAINLESS STEEL BARS, GRADE: GTD-450 -70 MM, QTY: 32632.50 KGS	19407.35KGS INCLUSIVE OF 201.38% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE

OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005375AM25
RA File Number	09AX04000638 AM24
Licence No and Date	0911006027/18/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT, (MADE FROM STEEL CASTING-PN-70720602-113, GRADE: 17-4PH) NET CONTENT OF IMPORT ITEM SHALL BE 1740.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	232 NOS	STEEL CASTING, - PN - 70720602-113 (GRADE: 17-4PH) QTY: 2552.00 KGS	2549.20 KGS INCLUSIVE OF 46.50% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STEEL CASTINGS IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STEEL CASTINGSSHOULD BE MATCHED WITH THE GRADE OF THE STEEL CASTINGS OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005372AM25
RA File Number	09AX04000670 AM24
Licence No and Date	0911006079/25/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 02.03.2026, as under:

Sl No	Item of Export	Quantity	Item of Import & quantity applied	Quantity to be allowed
1	OIL AND GAS DRILLING EQUIPMENT (MADE FROM TITANIUM ROUND BAR) (NET CONTENT OF IMPORT ITEM SHALL BE 1320.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	33 NOS	TITANIUM ROUND BAR, (GRADE: TI6AL6V2SN, SIZE:103X1700 MM) QTY: 2112.00 KGS	2046.00KGS INCLUSIVE OF 55.0% ON THE NET WEIGHT OF THE IMPORTED TITANIUM ROUND BARS IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED TITANIUM BARS SHOULD BE MATCHED WITH THE GRADE OF THE TITANIUM OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005369AM25
RA File Number	09AX04000708 AM24
Licence No and Date	0911006157/07/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT, MADE FROM ALUMINIUM BAR, GRADE: 6061 (NET CONTENT OF IMPORT ITEM SHALL BE 718.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	3591 NOS	ALUMINIUM BAR(GRADE: 6061) QTY: .8259.30 KGS	6841.21KGS INCLUSIVE OF 852.55%WASTAGE ON THE NET WEIGHT OF THE IMPORTED ALUMINIUM BARS IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED ALUMINIUM BARSSHOULD BE MATCHED WITH THE GRADE OF THE ALUMINIUM OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005370AM25
RA File Number	09AX04000707 AM24
Licence No and Date	0911006155/07/11/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 207.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	138 NOS	STAINLESS STEEL BARS, GRADE: 10705BA SIZE: 73X118, 75X160, 118X175 MM QTY: 3415.50 KGS	2055.78 KGS INCLUSIVE OF 893.13% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 362.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	362 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 40X154, 42X281, 36X283, 33X265, 29X245, 42X167, MM QTY:3258.00 KGS	1962.33 KGS INCLUSIVE OF 442.08% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
3	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 2,155.02 KGS,	2199 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 78X131, 74X130, 80X135,	15038.02 KGS INCLUSIVE OF 597.86% WASTAGE ON THE NET WEIGHT OF THE IMPORTED

	WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)		83X141, 66X112, 67X156, 114X336, 63X109, 65X107, 78X135, 106X157, 106X166, 56X106, 48X97, 54X108, 58X130, 61X110, 48X116, 58X94, 70X94, 94X170, 48X85, 55X90, 90X173, 56X82, 83X159 QTY:25178.55KGS	STAINLESS STEEL IN THE EXPORT PRODUCT.
NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	68 / NC/1/MEET/Jan/202526/16			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026			
HQ File Number	HQRNORM REVIW00005371AM25			
RA File Number	09AX04000706 AM24			
Licence No and Date	0911006154/07/11/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 26.02.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES,	1936 NOS	STAINLESS STEEL BARS,	9320.45KGS INCLUSIVE

	(NET CONTENT OF IMPORT ITEM SHALL BE 2,284.48 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES).		GRADE: 10705BA-ST SIZE: 55X90, 54X73, 39X59, 46X74, 53X102 MM QTY: 15584.80 KGS	OF 307.99% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 124.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES).	200 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 43X71, MM QTY: 1100.00 KGS	662.26 KGS INCLUSIVE OF 434.08% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 242.40 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES).	404 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 40X68, MM QTY: 1898.80 KGS	1139.33KGS INCLUSIVE OF 370.02% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
4	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 547.76 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES).	668 NOS	STAINLESS STEEL BARS, GRADE: MTB10AAM, SIZE: 55X90, 66X94, 40X68, MM QTY: 4996.64KGS	3010.49KGS INCLUSIVE OF 449.60% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE				

GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005368AM25
RA File Number	09AX04000770 AM24
Licence No and Date	0911006274/22/11/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR GRADE: 10705BA-ST) (NET CONTENT OF IMPORT ITEM SHALL BE 960.00 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES).	240 NOS	STAINLESS STEEL BARS, GRADE: 10705BA-ST SIZE: 75X96 MM. QTY: 6648.00 KGS	3976.90 KGS INCLUSIVE OF 314.26% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005292AM25
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Jan/202526/16			
Case Status	Case Approved			
Party Name	M K U LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026			
HQ File Number	HQRNORM APPLY 00008568AM24			
RA File Number	06AX04000331 AM24			
Licence No and Date	0611002503/14/02/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 23.02.2026, as under:				
SI No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Night Rifle Scope comprising of Night Vision Monocular, Red Dot Sight with accessories as per list	195 NOS	Image Intensifier TubeResolution: 64 Ip/mm (min), SNR: 28 (min), FOM: 1800 {min), HALO: 0.8mm {max), Low Battery Indicator: Yes, IR Indicator: Yes, Focus Range: 25cm to	WASTAGE @1% ON THE NET PIECES OF IMAGE INTENSIFIER TUBES, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.

	lunette de tir de nuit pour arme de calibre 5.56 mm 7.62 mm, with spares and accessories		infinity, Diopter Range: -6 to +4, Operating Temp.: -46 C to +55 C, Storage Temp.: -46 C to +71 C,	
			Red Dot SightWeight: = 3 Kg, Reticle Type: >= 35 MOA circle and 3 MOA Dot, Size (Without mount-Accessories): 260x150x30 mm, Power Source: Rechargeable Battery, Battery Life: >= 1000 Hours, Brightness Adjustment: 8 Steps for Day 3 Steps for Night	WASTAGE @1% ON THE NET PIECES OF RED DOT SIGHT, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.
2	Aiming system comprising of Thermal Imaging Device, Laser Range Finder, Red Dot Sight with accessories as per list systeme de visee pour LG MK 19, with spares and accessories	114 NOS	Thermal Imaging Core, Spectral Range: 7-13.5 micrometers, Detector Resolution: = 640 X480 Pixels, Digital Zoom: X2, X4 or Better, Polarity: White- Hot/Black Hot/ Fire/Iron/ Sepia, Power Source: Rechargeable Battery, Display Type: LED/AMOLED	WASTAGE @1% ON THE NET PIECES OF THERMAL IMAGING CORE, AS PER SPECIFICATION GIVEN IN THE ITEM OF IMPORT.
			Red Dot Sight, Weight: = 3 Kg, Reticle Type: >= 35 MOA circle and 3 MOA Dot, Size (Without mount-Accessories): 260x150x30 mm, Power Source: Rechargeable Battery, Battery Life: >= 1000 Hours, Brightness Adjustment: 8 Steps for Day 3 Steps for Night	WASTAGE @1% ON THE NET PIECES OF RED DOT SIGHT, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.
			Laser Range Finder, Power, Source: Rechargeable Battery, Battery Life: >= 3000 Fires, Range: 2000m, Accuracy:±1m, DMC: Yes, In-built, Laser: Visible for Zeroing Invisible for LRF fire, LRF Laser Class:Class-1,Display :OLED, Mounting:MIL-STD-1913 Complaint Picatinny Rail	WASTAGE @1% ON THE NET PIECES OF LASER RANGE FINDER, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.
			Mount 50 Cal Range Drum with Modified Arm and Rail Mount PN 23506, Weight: 1.65 kg, NSN: 1240-99-453-6634, Pt No 3649, LNA: L8A1, Rail Qty: 3, Rail Type: Mil Std 1913 Picatinny	WASTAGE @0% ON THE NET PIECES OF MOUNT 50 CAL RANGE DRUM WITH MODIFIED ARM AND RAIL MOUNT PN 23506, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.
			Mount MK19 Range Drum with Modified Arm and Rail Mount PN 23374, Weight: 1.6 kg, NSN:1010-99-484-3489, Part No.3805, LNA:L9A1, Weapon Fit: HK GMG 40mm, Mounting Method: Mil Std 1913 Picatinny, Rail Qty:3, Rail Type: Mil Std 1913 Picatinny, Elevation Lock: Yes, Range: 0m - 2000m	WASTAGE @0% ON THE NET PIECES OF Mount MK19 Range Drum with Modified Arm and Rail Mount PN 23374, AS PER SPECIFICATION GIVEN IN THE ITEM OF IMPORT.

			Mount 3 Lever Clamp PN 3645, Weight: 0.84 kg, NSN: 1240-99-616-7816, Pt No: 3645, Weapon Fit: .50in HMG (M2), .50in HMG (QCB), 40mm Mk19 Grenade Machine Gun, Rail Qty:1, Rail Type: Mil Std 1913 Picatinny, Rail Length: 205mm	WASTAGE @0% ON THE NET PIECES OF Mount 3 Lever Clamp PN 3645, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.
RA concerned may take suitable consequential action accordingly.				

Case No.	72 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 23.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	NIGHT RIFLE SCOPE COMPRISING OF NIGHT VISION MONOCULAR, RED DOT SIGHT WITH ACCESSORIES AS PER LIST LUNETTE DE TIR DE NUIT POUR ARME DE CALIBRE 5.56MM 7.62MM, WITH SPARES AND ACCESSORIES	300 NOS	IMAGE INTENSIFIER TUBE, RESOLUTION: 64 IP/MM (MIN), SNR: 28 (MIN), FOM: 1800 (MIN), HALO: 0.8MM (MAX), LOW BATTERY INDICATOR: YES, IR INDICATOR: YES, FOCUS RANGE: 25CM TO INFINITY, DIOPTR RANGE: -6 TO +4, OPERATING TEMP.: -46 C TO +55 C, STORAGE TEMP.: -46 C TO +71 C	WASTAGE @1% ON THE NET PIECES OF IMAGE INTESIFIER TUBES, AS PER SPECIFICATION GIVEN IN THE ITEM OF IMPORT.
			RED DOT SIGHT, WEIGHT: = 3 KG, RETICLE TYPE: >= 35 MOA CIRCLE AND 3 MOA DOT, SIZE (WITHOUT MOUNT-ACCESSORIES):	WASTAGE @0.33% ON THE NET PIECES OF RED DOT SIGHT, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.

			260X150X30 MM, POWER SOURCE: RECHARGEABLE BATTERY, BATTERY LIFE: >= 1000 HOURS, BRIGHTNESS ADJUSTMENT: 8 STEPS FOR DAY 3 STEPS FOR NIGHT	
2	AIMING SYSTEM COMPRISING OF THERMAL IMAGING DEVICE, LASER RANGE FINDER, RED DOT SIGHT WITH ACCESSORIES AS PER LIST SYSTEME DE VISEE POUR LG MK 19, WITH SPARES AND ACCESSORIES	400 NOS	THERMAL IMAGING CORE, SPECTRAL RANGE: 7-13.5 MICROMETERS, DETECTOR RESOLUTION: = 640 X480 PIXELS, DIGITAL ZOOM: X2, X4 OR BETTER, POLARITY: WHITE-HOT/BLACK HOT/ FIRE/IRON/ SEPIA, POWER SOURCE: RECHARGEABLE BATTERY, DISPLAY TYPE: LED/AMOLED RED DOT SIGHT, WEIGHT: = 3 KG, RETICLE TYPE: >= 35 MOA CIRCLE AND 3 MOA DOT, SIZE (WITHOUT MOUNT-ACCESSORIES): 260X150X30 MM, POWER SOURCE: RECHARGEABLE BATTERY, BATTERY LIFE: >= 1000 HOURS, BRIGHTNESS ADJUSTMENT: 8 STEPS FOR DAY 3 STEPS FOR NIGHT LASER RANGE FINDER, POWER, SOURCE: RECHARGEABLE BATTERY, BATTERY LIFE: >= 3000 FIRES, RANGE: 2000M, ACCURACY:+-1M, DMC: YES, IN-BUILT, LASER: VISIBLE FOR ZEROING INVISIBLE FOR LRF FIRE, LRF LASER CLASS:CLASS-1,DISPLAY :OLED, MOUNTING:MIL-STD-1913 COMPLAINT PICATINNY RAIL MOUNT 50 CAL RANGE DRUM WITH MODIFIED ARM AND RAIL MOUNT PN 23506, WEIGHT: 1.65 KG, NSN: 1240-99-453-6634, PT NO 3649, LNA: L8A1, RAIL QTY: 3, RAIL TYPE: MIL STD 1913 PICATINNY MOUNT MK19 RANGE DRUM WITH MODIFIED ARM AND RAIL MOUNT PN 23374, WEIGHT: 1.6 KG, NSN:1010-99-484-3489, PART NO.3805, LNA:L9A1, WEAPON FIT: HK GMG 40MM, MOUNTING METHOD: MIL STD 1913 PICATINNY, RAIL QTY:3, RAIL	WASTAGE @1% ON THE NET PIECES OF THERMAL IMAGING CORE, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT. WASTAGE @0.5% ON THE NET PIECES OF RED DOT SIGHT, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT. WASTAGE @0.5% ON THE NET PIECES OF LASER RANGE FINDER, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT. WASTAGE @0% ON THE NET PIECES OF MOUNT 50 CAL RANGE DRUM WITH MODIFIED ARM AND RAIL MOUNT PN 23506, AS PER SPECIFICATION GIVEN IN THE ITEM OF IMPORT. WASTAGE @0% ON THE NET PIECES OF MOUNT MK19 RANGE DRUM WITH MODIFIED ARM AND RAIL MOUNT PN 23374, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.

			TYPE: MIL STD 1913 PICATINNY, ELEVATION LOCK: YES, RANGE: 0M - 2000M	
			MOUNT 3 LEVER CLAMP PN 3645, WEIGHT: 0.84 KG, NSN: 1240-99- 616-7816, PT NO: 3645, WEAPON FIT: .50IN HMG (M2), .50IN HMG (QCB), 40MM MK19 GRENADE MACHINE GUN, RAIL QTY:1, RAIL TYPE: MIL STD 1913 PICATINNY, RAIL LENGTH: 205MM	WASTAGE @0%ON THE NET PIECES OF MOUNT 3 LEVER CLAMP PN 3645, AS PER THE SPECIFICATION GIVEN IN THE ITEM OF IMPORT.

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/1/MEET/Jan/202526/16
Case Status	Case Rejected
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide its letter dated 14.05.24 has intimated that it has surrendered the Advance Authorization. Hence, the Committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	74 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00008909AM24

RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.02.2026, as under: 1. Net weight of export items at SI.No. 1 & 2 may be specified as 9165.40 MT & 14.804 MT respectively 2. Import items at SI.No. 1 to 16, 20, 24 & 26 to 30 shall be of relevant grade and size as contained/utilized in the export item at SI.No.1 and their quantities may be allowed inclusive of 1.5%wastage on net content basis as claimed by the firm. 3. Quantity of import items at SI.No. 17 to 19, 21 to 23, 25 & 31 to 33 may be allowed on net to net basis with accountability clause for export item at SI.No.1. 4. Import items at SI. No.34 to 39 shall be of relevant grade and size as contained/utilized in the export item at SI.No.1 and their quantities may be allowed as 1.02 Kgs/Kg content in the export item at SI.No.1. 5. Import item at SI. No.40 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 1.05 Kgs/Kg content in the export item at SI.No.1. 6. Import items at SI. No.41 to 46 shall be of relevant grade and size as contained/utilized in the export item at SI.No. 2 and their quantities may be allowed as 1.02Kgs/Kg content in the export item at SI.No.2. 7. Import item at SI. No.47 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 1.05Kgs/Kg content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005361AM25
RA File Number	09AX04000069 AM25
Licence No and Date	0911007191/07/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the comments of Consultant (SKB) dated 26.02.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 5,040.00 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	840 NOS	STAINLESS STEEL BARS. GRADE: X21CRMOV12-1 SIZE: 102X72, 150X102, MM 41580.00 KGS	24987.31 KGS INCLUSIVE OF 395.78% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	FIUNEX CONSULTANTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM REVIW00005169AM25
RA File Number	31AX04000015 AM25
Licence No and Date	3111003492/06/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23 .02.2026, as under: For Export item at Sl.No. 1 1. Quantity of import items at Sl.No. 1 may be allowed as 1.02 Mtr./mtr. content in the export item. 2. Quantity of import item at Sl.No. 2 may be allowed on net to net basis. 3. Quantity of import item at Sl.No.3 may be allowed on net to net with accountability clause . For Export item at Sl.No. 2 1. Quantity of import items at Sl.No. 4 may be allowed as 1.02 Mtr./mtr. content in the export item. 2. Quantity of import items at Sl.No.5 & 6 may be allowed on net to net with accountability clause . 3. Import item at Sl. No. 7 may be allowed upto 2 % of FOB value of export item. For Export item at Sl.No. 3 1. Quantity of import items at Sl.No. 8 may be allowed as 1.02 Mtr./mtr. content in the export item. 2. Quantity of import items at Sl.No.9,10 & 11 may be allowed on net to net with accountability clause . 3. Quantity of import items at Sl.No. 12 & 13 may be allowed on net to net basis. For Export item at Sl.No. 4 1. Quantity of import items at Sl.No. 14 may be allowed as 1.02 Mtr./mtr. content in the export item. 2. Quantity of import items at Sl.No.15,16 & 17 may be allowed on net to net with accountability clause . 3. Quantity of import items at Sl.No. 18 & 19 may be allowed on net to net basis. 4. Import item at Sl. No. 20 may be allowed upto 2 % of FOB value of export item. For Export item at Sl.No. 5	

1. Quantity of import items at Sl.No. 21 & 22 may be allowed on net to net basis.
2. Import items at Sl. No. 23 & 24 may be allowed upto 2 % of FOB value of export item.

For Export item at Sl.No. 6

1. Quantity of import items at Sl.No. 25 & 26 may be allowed on net to net basis.
2. Import items at Sl. No. 27 & 28 may be allowed upto 2 % of FOB value of export item.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 22.12.2025, as under: 1. Net weight of export item may be specified as 171.771 MT. 2. Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 85.571 MT as 1.094 Kgs/Kg content in the export item after taking 1/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	79 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 19.02.2026, as under: 1. Net Weight of export item may be specified as 468 Kgs. 2. Quantity of import item may be allowed as 3414.45 Kgs. as 7.29 Kgs./Kg. content in the export item after taking 6% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25

Licence No and Date	0311036892/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 23.02.2026, as under:

1. Quantities and net weight of export items at SI .No.1 to 9 may be specified as under:

Sr No.	Quantity (In Nos.)	Export Product Weight (Kgs)
1	123	7595.25 Kgs.
2	100	5365.9 Kgs.
3	270	3688.2 Kgs.
4	625	3515 Kgs.
5	200	807.6 Kgs.
6	171	14577.75 Kgs.
7	240	4869.6 Kgs.

8	150	9163.5 Kgs.
9	301	22295.07 Kgs.

2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 9568.17 Kgs. as 1.25 Kgs./Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 10358.78 Kgs. as 1.93 Kgs./Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 8131.32 Kgs as 2.20 Kgs./Kg content in the export item at SI.No.3 after taking 20% recovery from the scrap.

5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 9173 Kgs as 2.60 Kgs./Kg content in the export item at SI.No.4 after taking 20% recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 2871.92 Kgs as 3.55 Kgs./Kg content in the export item at SI.No.5 after taking 20% recovery from the scrap.

7. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 17320.59 Kgs. as 1.18 Kgs./Kg content in the export item at SI.No.6 after taking 20% recovery from the scrap.

8. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 13670.88 Kgs as 2.80 Kgs./Kg content in the export item at SI.No.7 after taking 20% recovery from the scrap.

9. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at

SI.No.8 and its quantity may be allowed as 17580.3 Kgs as 1.91 Kgs./Kg content in the export item at SI.No.8 after taking 20% recovery from the scrap.

10. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 29386.3 Kgs as 1.21 Kgs./Kg content in the export item at SI.No.9 after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00003203AM25
RA File Number	03AX04003000 AM25
Licence No and Date	0311037300/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00003419AM25
RA File Number	31AX04000219 AM25
Licence No and Date	3111003929/01/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information	

as per comments of concerned TE:

1. Max.OD , Min ID ,Length & per unit wt. of EP vis a vis OD ,Length & wt of blank & % wastage on net content basis in a tabular form supported with drawings for import of tubes
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The said information is required for import of tubes.

Case stands deferred

Case No.	85 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00003604AM25
RA File Number	05AX04002159 AM25
Licence No and Date	0511028255/11/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information	

as per comments of concerned TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Justification for claiming nil wastage considering the process.

Case stands deferred

Case No.	87 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00003919AM25
RA File Number	08AX04001276 AM25
Licence No and Date	0811013091/29/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.01.26, as under:	
Export product: HP valve supports Unit 3 E750D51404G0 1	
Wastage allowed on import item:	
Import S. No.	Description of imported material Net Wt. (Kg) %wastage to be allowed on net content after recovery

1	12 THK S355J2N	PLATE	GRADE	282	51.65%
2	85 THK S355J2N	PLATE	GRADE	No data	Delete
3	100 THK S355J2N	PLATE	GRADE	No data	Delete
4	35THK S355J2N	PLATE	GRADE	866.4	13.67%
5	40 THK S355J2N	PLATE	GRADE	168	610.91%
6	60 THK S355J2N	PLATE	GRADE	432	256.91%
7	50 THK S355J2N	PLATE	GRADE	1056	41.75%
8	65 THK S355J2N	PLATE	GRADE	120	131.81%
9	90 THK S355J2N	PLATE	GRADE	1896	18.05%
10	145 THK S355J2N	PLATE	GRADE		24.95%
				7032	
11	145 THK S355J2N	PLATE	GRADE		24.95%
20	SHAPE UPE 80X50 S355J2+M			56.28	20.69%
21	SHAPE UPE 120X60 S235JR			92.32	40.75%
22	SHAPE UPE 140X65 S235JR			193.17	25.31%

23	SHAPE UPE 200X80 S235JR	2635.17	18.22%
41	3 THK PLATE GRADE S355J2+N	No data	Delete
Other items may be allowed as components under GN-4.			
RA concerned may take suitable consequential action accordingly.			

Case No.	88 / NC/1/MEET/Jan/202526/16		
Case Status	Case Approved		
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026		
HQ File Number	HQRNORM APPLY 00003920AM25		
RA File Number	08AX04001275 AM25		
Licence No and Date	0811013092/29/10/2024		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.01.2026, as under:			
Export product: HP valve supports Unit 4 E750D51404G0 1			
Wastage allowed on import item:			
Import S. No.	Description of imported material	%wastage of to be allowed on net content after	

			recovery
1	12 THK PLATE GRADE S355J2N	51.65%	
2	85 THK PLATE GRADE S355J2N	Delete, No data	
3	100 THK PLATE GRADE S355J2N	Delete, No data	
4	35THK PLATE GRADE S355J2N	13.67%	
5	40 THK PLATE GRADE S355J2N	610.91%	
6	60 THK PLATE GRADE S355J2N	256.91%	
7	50 THK PLATE GRADE S355J2N	41.75%	
8	65 THK PLATE GRADE S355J2N	131.81%	
9	90 THK PLATE GRADE S355J2N	18.05%	
10	145 THK PLATE GRADE S355J2N	24.95%	

11	145 THK PLATE GRADE 24.95% S355J2N	
20	SHAPE UPE 80X50 20.69% S355J2+M	
21	SHAPE UPE 120X60 S235JR 40.75%	
22	SHAPE UPE 140X65 S235JR 25.31%	
23	SHAPE UPE 200X80 S235JR 18.22%	
41	3 THK PLATE GRADE Delete, No S355J2+N data	
Remaining items may be allowed as components under GN-4.		
RA concerned may take suitable consequential action accordingly.		

Case No.	89 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and Date	3111004033/29/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00003956AM25
RA File Number	08AX04001277 AM25
Licence No and Date	0811013127/30/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.01.2026, as under:	
Export product: HP valve supports Unit 1 & 2	
Wastage allowed on import item:	
Import No.	S. Description of imported material %wastage to be allowed on net content after recovery
1, 42	12 THK PLATE GRADE S355J2N51.65%
2, 43	85 THK PLATE GRADE S355J2NDelete, No data
3, 44	100 THK PLATE GRADE S355J2NDelete, No data

4, 45	35THK PLATE GRADE S355J2N	13.67%
5, 46	40 THK PLATE GRADE S355J2N	610.91%
6, 47	60 THK PLATE GRADE S355J2N	256.91%
7, 48	50 THK PLATE GRADE S355J2N	41.75%
8, 49	65 THK PLATE GRADE S355J2N	131.81%
9, 50	90 THK PLATE GRADE S355J2N	18.05%
10, 51	145 THK PLATE GRADE S355J2N	24.95%
11, 52	145 THK PLATE GRADE S355J2N	24.95%
20, 61	SHAPE UPE 80X50 S355J2+M	20.69%
21, 62	SHAPE UPE 120X60 S235JR	40.75%
22, 63	SHAPE UPE 140X65 S235JR	25.31%
23, 64	SHAPE UPE 200X80 S235JR	18.22%
41, 82	3 THK PLATE GRADE S355J2+N	Delete, No data

Remaining items may be allowed as components under GN-4.

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00004569AM25
RA File Number	31AX04000300 AM25
Licence No and Date	3111004162/05/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 22 .01.2026, as under:

1. Net weight of export items at Sl.No. 1 to 15 may be specified as under:

S.No.	Net weight (Kgs)	S.No.	Net weight (Kgs)
1	48	9	11.10
2	48	10	11.10
3	48	11	11.10
4	48	12	11.10
5	48	13	11.10
6	48	14	898.80
7	48	15	1906.32

8	11.10	
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2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 134.4 Kgs as 2.80 Kgs/Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 134.4 Kgs as 2.80 Kgs/Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 134.4 Kgs as 2.80 Kgs/Kg content in the export item at SI.No.3 after taking 20% recovery from the scrap.

5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 134.4 Kgs as 2.80 Kgs/Kg content in the export item at SI.No.4 after taking 20% recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 134.4 Kgs as 2.08 Kgs/Kg content in the export item at SI.No.5 after taking 20% recovery from the scrap.

7. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 134.4 Kgs as 2.80 Kgs/Kg content in the export item at SI.No.6 after taking 20% recovery from the scrap.

8. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 134.4 Kgs as 2.80 Kgs/Kg content in the export item at SI.No.7 after taking 20% recovery from the scrap.

9. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 36.94 Kgs as 3.32 Kgs/Kg content in the export item at SI.No.8 after taking 20% recovery from the scrap.

10. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 36.94 Kgs as 3.32 Kgs/Kg content in the export item at SI.No.9 after taking 20% recovery from the scrap.

11. Import item at SI No.10 shall be of relevant grade and size as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 36.94 Kgs as 3.32 Kgs/Kg content in the export item at SI.No.10 after taking 20% recovery from the scrap.

12. Import item at SI No.11 shall be of relevant grade and size as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 36.94 Kgs as 3.32 Kgs/Kg content in the export item at SI.No.11 after taking 20% recovery from the scrap.

13. Import item at SI No.12 shall be of relevant grade and size as contained / utilized in the export item at

SI.No.12 and its quantity may be allowed as 36.94 Kgs as 3.32 Kgs/Kg content in the export item at SI.No.12 after taking 20% recovery from the scrap.

14. Import item at SI No.13 shall be of relevant grade and size as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 36.94 Kgs as 3.32 Kgs/Kg content in the export item at SI.No.13 after taking 20% recovery from the scrap.

15. Import item at SI No.14 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 1738.16 Kgs as 1.93 Kgs/Kg content in the export item at SI.No.14 after taking 20% recovery from the scrap.

16. Import item at SI No.15 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.15 and its quantity may be allowed as 5089.26 Kgs as 2.66 Kgs/Kg content in the export item at SI.No.15 after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	92 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00004863AM25
RA File Number	56AX04000395 AM25
Licence No and Date	5611003493/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00004943AM25
RA File Number	09AX04000805 AM25
Licence No and Date	0911008674/20/12/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE AND QUANTITY TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT. (NET CONTENT OF IMPORT ITEM SHALL BE 49.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES.)	984 NOS	STAINLESS STEEL BAR, GRADE: 15-5 PH QTY: 738 KGS	616.95 KGS INCLUSIVE OF 1153.96% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
2	PRECISION COMPONENTS FOR AIRCRAFT (NET CONTENT OF IMPORT ITEM SHALL BE 6435.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1287 NOS	STAINLESS STEEL PLATE, GRADE: 17-4 PH QTY: 13127.4 KGS	11951.08 KGS INCLUSIVE OF 85.72% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	PRECISION COMPONENTS FOR AIRCRAFT (NET CONTENT OF IMPORT ITEM SHALL BE 551.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	2900 NOS	STAINLESS STEEL BAR, GRADE: 410 QTY: 6960 KGS	5833.64 KGS INCLUSIVE OF 958.74% WASTAGE ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
4	PRECISION COMPONENTS FOR AIRCRAFT (NET CONTENT OF IMPORT	2260 NOS	ALLOY STEEL, GRADE: E8740	212.80 KGS INCLUSIVE OF 88.32% WASTAGE ON THE NET WEIGHT

	ITEM SHALL BE 113.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)		QTY: 226 KGS	OF THE IMPORTED ALLOY STEEL IN THE EXPORT PRODUCT
NOTE: THE GRADE OF IMPORTED STAINLESS/ALLOY STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS/ALLOY STEEL OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	94 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00004939AM25
RA File Number	02AX04000570 AM25
Licence No and Date	0211007791/20/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 23.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ALUMINIUM CYLINDERS. FEED	4117.647 KGS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7)	6787.00 KGS INCLUSIVE OF 64.83% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT

			QTY: 7000.00 KGS	
2	PISTON RODS OR SIMILAR COMPONENTS.	3378.378KGS	STAINLESS STEEL SEAMLESS PIPES: VARIOUS GRADES OF STEEL TUBES, INCLUDING BUT NOT LIMITED TO SS 304, SS308, SS316 QTY: 5000.00 KGS	4684.45 KGS INCLUSIVE OF 38.66% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
3	PISTON RODS OR SIMILAR COMPONENTS.	3378.378KGS	STAINLESS STEEL SEAMLESS TUBES, PIPES CHROME OR NON-CHROME PLATED. ST52, SAE4140 QTY: 5000.00 KGS	4684.45 KGS INCLUSIVE OF 38.66% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
4	BUSH, LINER, CHUCK INSERT OR SIMILAR COMPONENT	3125.00 KGS	TOOL AND DIE STEEL VARIOUS TOOL AND DIE STEEL INCLUDING BUT NOT LIMITED TO DC53, H13, A2, M2 10000.00 KGS	8148.17 KGS INCLUSIVE OF 160.74% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
5	LINER, BUSH, GUIDE, GUIDE BUSH, DRIVER OR SIMILAR ITEMS.	800.00 KGS	COPPER-BASED ALLOY VARIOUS COPPER BASED ALLOYS INCLUDING BUT NOT LIMITED TO C95400, C95500, C93200, CUSN8, CUSN8 4000.00 KGS	3909.82 KGS INCLUSIVE OF 388.72% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
6	LINER, BUSH, GUIDE, GUIDE BUSH, DRIVER OR SIMILAR ITEMS.	800.00 KGS	COPPER ALLOY TUBES AND PIPES VARIOUS COPPER BASED ALLOYS INCLUDING BUT NOT LIMITED TO C95400, C95500, C93200, CUSN8, CUSN8 4000.00 KGS	3909.82 KGS INCLUSIVE OF 388.72% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
7	PISTON RODS OR SIMILAR COMPONENTS.	3378.378 KGS	PISTON ROD HARD CHROME PLATED TUBE ST52, SAE4140 5000.00 KGS	4684.45 KGS INCLUSIVE OF 38.66% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT

8	MACHINED AND HIGH-PRECISION COPPER-BASED ALLOY COMPONENTS FOR MINING & CONSTRUCTION EQUIPMENT OR SIMILAR	2173.913 KGS	COPPER-BASED ALLOY VARIOUS COPPER BASED ALLOYS INCLUDING BUT NOT LIMITED TO C95400, C95500, C93200, CUSN8, CUSN8 5000.00 KGS	4203.55 KGS INCLUSIVE OF 93.36% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
9	MACHINED AND HIGH-PRECISION COPPER-BASED ALLOY COMPONENTS FOR MINING & CONSTRUCTION EQUIPMENT OR SIMILAR	2873.563 KGS	COPPER-BASED ALLOY VARIOUS COPPER-BASED ALLOYS INCLUDING BUT NOT LIMITED TO C95400, C95500, C93200, CUSN8, CUSN8 5000.00 KGS	4400.00 KGS INCLUSIVE OF 53.12% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

2. THE GRADE OF THE IMPORTED ITEMS (ALUMINIUM ALLOY, STAINLESS STEEL, TOOL AND DIE STEEL, COPPER-BASED ALLOY, PISTON ROD, HARD CHROME PLATED) SHOULD MATCH THE GRADE OF ALUMINIUM ALLOY, STAINLESS STEEL, TOOL AND DIE STEEL, COPPER-BASED ALLOY, PISTON ROD, HARD CHROME PLATED GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/1/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00004944AM25
RA File Number	09AX04000767 AM25
Licence No and Date	0911008675/20/12/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and **decided to ratify the ad-hoc norms** as per the comments of the Consultant (SKB) dated 26.02.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY WASTAGE TO BE ALLOWED
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1	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 1352.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1040 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 56X202, 106X209, 54X181, 42X167, 40X154, 90X164, 93X164, 48X181 36X245, 68X251, 78X150, MM QTY: 16432.00 KGS	9823.90KGS INCLUSIVE OF 626.62% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC) QTY: 16432.00 KGS	1% OF THE FOB VALUE
2	TURBINE BLADES, (NET CONTENT OF IMPORT ITEM SHALL BE 949.20 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES)	1356 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, 29X115, MM QTY: 12882.00 KGS	7721.08KGS INCLUSIVE OF 713.43% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC) QTY: 12882.00 KGS	1% OF THE FOB VALUE

NOTE: THE GRADE OF IMPORTED STAINLESS-STEELBARS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/1/MEET/Jan/202526/16
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Case Status	Case Deferred
Party Name	TRAILER LOUAULT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00005035AM25
RA File Number	31AX04000310 AM25
Licence No and Date	3111004234/24/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00005074AM25
RA File Number	33AX04000101 AM25
Licence No and Date	3311002436/26/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00005195AM25
RA File Number	05AX04003339 AM25
Licence No and Date	0511029962/30/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00005255AM25
RA File Number	05AX04003380 AM25
Licence No and Date	0511029986/31/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. 6. Quantity of import item from Sl.No. 18 to 29 in Nos. also in addition to their weights. Case stands deferred.	

Case No.	100 / NC/1/MEET/Jan/202526/16
Case Status	Case Deferred
Party Name	FREUDENBERG GALA HOUSEHOLD PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202526/ 16 and 24/02/2026
HQ File Number	HQRNORM APPLY 00005338AM25
RA File Number	03AX04004523 AM25
Licence No and Date	0311040104/02/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.